

**Daily Wage Workers**

6497. SHRI SHOPAT SINGH MAKKASAR: Will the Minister of LABOUR be pleased to state:

(a) the State-wise number of daily wage workers in various State Government Departments including workers in various State Government Departments including Union Territories; and

(b) the rate of minimum daily wage fixed in various States?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Information is not maintained by the Ministry of Labour

(b) Under the Minimum Wages Act, 1948, the State Governments are the 'Appropriate Government' for fixation of the minimum rates of wages for such category of workmen. Ministry of Labour do not maintain this information.

[English]

**Submission of Scheduled Tribe Certificates**

6498. SHRI NARSINGRAO SURYA-WANSHI: Will the Minister of WELFARE be pleased to state

(a) whether the Karnataka State Kaadu Kurubas and Jenukurabas Welfare Association represented to the Union Government that the Central Public Undertakings and nationalised banks should not insist on fresh Scheduled Scheduled Tribe Certificates from employees who submitted it at the time of initial appointment?

(b) if so, the reaction of Government thereon; and

(c) any directions have been issued to the public undertakings and nationalised

banks in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINGH): (a) Yes, Sir.

(b) and (c). According to the Constitution (Scheduled Tribes) Order, 1950 amended from time to time, Kuruba community has been included in the list of Scheduled Tribes, only in the Coorg district of Karnataka State. As such persons belonging to this community cannot be issued Scheduled Tribe certificate in Districts other than Coorg district. In view of this, persons belonging to Kuruba community in other parts of State (except Coorg district) cannot be given certificate in the name of the communities Kadu Kuruba, Jenu Kuruba, etc.

According to the instructions issued from this Ministry from time to time, all candidates belonging to Scheduled Castes and Scheduled Tribes seeking employment to posts and services under the Central Government are required to produce a certificate in the prescribed form from one of the prescribed certificate issuing authorities not below the rank of Tehsildar. The form of the caste certificate has already been circulated to all the State Governments/U.T. Administration/ Ministries/Departments of Government of India. Those Scheduled Caste/Scheduled Tribe persons who have joined in the public Sector Undertakings/Corporations/Banks, etc. against Scheduled Caste/Scheduled Tribe vacancies and who have not produced Scheduled Caste/Scheduled Tribe certificate in the prescribed form of certificate circulated by the Government of India are also required to produce a Scheduled Caste/Scheduled Tribe certificate in the form of certificate as referred to above in support of their claim. The certificate issuing or recruiting authorities are free to do or ask for reverification of the genuineness or otherwise of the backgrounds of candidates claiming to be Scheduled Castes or Scheduled Tribes.